Directorate General of Foreign Trade Udyog Bhawan DES-V Section

Minutes of NC-V Meeting held on 21.07.2011

The Meeting No. 16/AM-12 for the licensing year 2011-12 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 21.07.2011 in Room No.213 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI. No	Name of the representatives & their designation	Department
1	Dr. R.A.Lal, Director	R.O, TC, Noida
2	Sh. Nandlal, Sr. D.O	DIPP
3	Sh. K.C.Meena, Dy. DGFT	DGFT
4	Sh. Kuldeep Singh, Asstt. Director	MSME
5	Sh. J.D.Giri, Nominee, AEPC	AEPC
6	Sh. Pradip Kumar, F.T.D.O	DGFT

: 16/84-ALC3/2011 **MEETING DATE** : 21.07.2011 MEETING NUMBER

Case No.:2/2/84-ALC3/2011		Status: Deferred
HQ File :01/84/050/00002/AM12/		Defer Date:18.08.2011

Decision: The Committee considered the case as per agenda alongwith other papers and decided to refer the case to DC (MSME) for their examination and comments. It was therefore decided to defer the case for relisting on 18.08.2011.

Case No.:1/11/84-ALC3/2011	Party Name:H.P.COTTON TEXTILE MILLS LTD.	01.07.0011	Status: Approved
HQ File :01/84/050/00066/AM12/		Lic.No/Date:0510292520 02.06.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the adhoc norms against the Advance authorization issued in this case as detailed below: -

S.	Export Item	Export	Import item	Qty. allowed
No		Qty.		
1	Cotton thread combed gassed mercerised 100% cotton	30000 Kgs	100% raw cottor	36600 Kgs. {@1.22 kg/kg of material content in the export product (Taking cue from SION, J-27)}
			Lubricant fo textile	r 600 Kgs(@ 1.02 kg/kg of material content in the export product)
			Caustic Soda flakes	1200 Kgs (@ 1.04 kg/kg of material content in the export product)

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:2/11/84-ALC3/2011	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:16/84-ALC3/2011 21.07.2011	Status: Approved
HQ File :01/84/050/00067/AM12/	RLA File :05/24/040/00075/AM12/	Lic.No/Date:0510292678 07.06.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the adhoc norms against the Advance authorization issued in this case as detailed below: -

S. No	Export Item	Export Qty.	Import item	Qty. allowed	
1	Girls skirts made out of 51% cotton 37% polyester 12% metal jacquard yarn dyed woven fabric, GSM-200+/-10% with 100%	7160 Pcs	51% cotton 37% polyester 12% metal jacquard yarn dyed woven fabric, GSM-200+/-10%	5665 mtrs.	Sq
	polyester solid dyed woven fabric GSM-64+/-10% & 100%		100% polyester solid dyed woven fabric GSM-64+/-10%	4362 mtrs.	Sq
	polyester knit solid dyed fabric, GSM-40+/-10% lining (Style N0. 870266/866424)		100% polyester knit solid dyed fabric, GSM-40+/-10%	2341 mtrs.	Sq
2	Girls dress made out 51% cotton 37% polyester 12% metal jacquard yarn dyed woven fabric,	9840 Pcs	51% cotton 37% polyester 12% metal jacquard yarn dyed woven fabric, GSM-		Sq

	GSM-200+/-10% with 100% polyester solid dyed woven fabric GSM-64+/-10% (Style N0. 870263)		200+/-10% 100% polyester solid dyed woven fabric GSM-64+/-10%	10517 S mtrs.	Sq
3	Infant dress made out of 100% polyester yarn dyed woven fabric	6000 Pcs	100% polyester yarn dyed woven fabric GSM-95+/-10%	mtrs.	Sq
	GSM-95+/-10% with 100% polyester knit solid dyed fabric, GSM-40+/-10% (Style N0. 868752)		100% polyester knit solid dyed fabric, GSM-40+/-10%	4726 S mtrs.	Sq
4	Infant top made out of 100% cotton printed woven fabric, GSM-90+/-10% (Style N0. 875511)	2650 Pcs	100% cotton printed woven fabric, GSM-90+/-10%	2528 S mtrs.	Sq
5	Infant dress made out of 100% polyester printed woven fabric, GSM-64+/-10% with 100%	11140 Pcs	100% polyester printed woven fabric, GSM-64+/-10%	9013 S mtrs.	Sq
	polyester knit solid dyed fabric, GSM-40+/-10% (Style N0. 868752)		100% polyester knit solid dyed fabric, GSM-40+/-10%	15500 S mtrs.	Sq

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:3/11/84-ALC3/2011	Party Name:GAURAV INTERNATIONAL	Meet No/Date:16/84- ALC3/2011 21.07.2011	Status: Approved
HQ File :01/84/050/00068/AM12/	RLA File :05/23/040/00090/AM12/	Lic.No/Date:0510292752 08.06.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the adhoc norms against the Advance authorization issued in this case as detailed below: -

S.	Export Item	Export	Import item	Qty. allowed
No		Qty.		
1	Ladies Cami made of 100% polyester dyed woven fabric, GSM-42+/-10% (Style N0. WW14H06)	Pcs	100% polyester dyed woven fabric, GSM-42+/-10%	7750 Sq mtrs.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:4/11/84-ALC3/2011	Party Name:ORIENT FASHION	Meet No/Date:16/84-	Status:
	EXPORTS(INDIA) PVT.LTD.	ALC3/2011	De fe rre d
		21.07.2011	

₅	HQ File :01/84/050/00069/AM12/	RLA File :05/24/040/00081/AM12/	Lic.No/Date:0510292874	Defer
3			09.06.2011	Date:18.08.2011

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith complete relevant details & sample in support of their proposal & technical person to explain the case. The case stands for re-listing on 18.08.2011.

II I	1	01.07.0011	Status: Approved
HQ File :01/84/050/00112/AM12/	RLA File :05/24/040/00125/AM12/	Lic.No/Date:0510296389 12.07.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the adhoc norms against the Advance authorization issued in this case as detailed below : -

S.	Export Item	Export	Import item	Qty. allowed
No 1	Infant Dress made out of 100% cotton 21W corduroy printed woven fabric, GSM-148+/-10% (Style No. 871372/887601/878043)	Qty. 1150 Pcs	100% cotton 21W corduroy printed woven fabric, GSM-148+/-10%	1357 Sq mtrs.
2	Girls dress made out 100% cotton 21W corduroy printed woven fabric, GSM-148+/-10% (Style N0. 871372/887601/878043)	4195 Pcs	100% cotton 21W corduroy printed woven fabric, GSM-148+/-10%	5037 Sq mtrs.
3	Girls dress made out of 100% cotton printed twill woven fabric GSM-270+/-10% (Style N0. 880531/880589)	3040 Pcs	100% cotton printed twill woven fabric GSM-270+/-10%	3789 Sq mtrs.
4	Girls Dress made out of 100% cotton printed twill woven fabric	5857 Pcs	100% cotton printed twill woven fabric	4448 Sq mtrs.

GSM-270+/-10% (Style N0. 880988/880421/887648)	GSM-270+/-10%	
The R.A shall be advised to take necess usual conditions.	sary action subject to compliance of	other

Case No.:2/16/84-ALC3/2011	Party Name:STAND21 EXPORTS (INDIA) PVT LTD.	Meet No/Date:16/84-ALC3/2011 21.07.2011	Status: Deferred			
HQ File :01/84/050/00113/AM12/	RLA File :04/24/040/00105/AM12/	Lic.No/Date:0410125957 13.07.2011	Defer Date:18.08.2011			
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was therefore, decided to await the same and defer the case for re-listing on 18.08.2011.						

	Case No.:3/16/84-ALC3/2011	-	Meet No/Date:16/84-ALC3/2011 21.07.2011	Status: Deferred	
8	HQ File :01/84/050/00114/AM12/		Lic.No/Date:0510296532 14.07.2011	Defer Date:18.08.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was therefore, decided to await the same and defer the case for re-listing on 18.08.2011.

Case No.:4/16/84-ALC3/2011	1 - 2		Status: Deferred
HQ File :01/84/050/00115/AM12/	RLA File: 05/23/040/00120/AM12/	Lic.No/Date:0510296568	Defer

9			14.07.2011	Date:18.08.2011
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Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was therefore, decided to await the same and defer the case for re-listing on 18.08.2011.

Case No.:5/16/84-ALC3/2011	1 - 7	01.07.0011	Status: Approved
HQ File :01/84/050/00116/AM12/		Lic.No/Date:0310642523 15.07.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have mentioned the GSM of export item 20.60 and the total GSM of hook tape (GSM-6.75) and (GSM-6.90) loop tape (width 20MM) works out 13.65. Therefore, addition 6.95 GSM is added in the weight of export item due to Hot melt adhesive glue. Thus, the total Qty. in export item of 24000 Mtrs. width 20MM would be 480 Sq mtrs. Accordingly, the total weight of Adhesive in the export item would be 3.336 Kgs. Therefore Committee felt that considering 10% wastage, the weight of Adhesive glue works out 3.67 Kgs (round figure). Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorisation issued in this case as detailed below:-

S. No	Export Item	Export Qty.	Import item	Qty. allowed
1	Back to back hook & loop tape	24000 Mtrs.	Hook tape, width 20MM, GSM-6.75	24000 Mtrs.
	(width-20MM), GSM-20.60		Loop tape, width 20MM, GSM-6.90	24000 Mtrs.
			Hot melt adhesive glue	3.67 Kgs.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Manual agenda cases

Case No.80	M/s William Goodacre & Sons Pvt. Ltd., Kerala	
NC No.16/AM12	F.No.01/84/50/101/AM11/DES-V	
Dated 21.07.2011	Re-fixation of input output norms against advance authorisation	
	No. 1010039361 dated 07.07.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have pointed out some error in the earlier decision of NC. Now, firm have informed that their export item is Polyethylene door mats with crumb rubber backing and their unit of measurement is in square meter not in kilograms. The Committee felt that the total weight of export item constitutes the weight of crumb rubber and weight of polyethylene door mat & PU binder, hence separate weight of the each component alongwith composition has not been made available by the firm. In view of this Committee felt that in order to avoid any confusion/error, firm may be advised to attend the personal hearing before NC meeting alongwith complete details in its meeting to be held on 18.08.2011. The case stands deferred for re-listing on 18.08.2011.

Case No.81	M/s Ke-technical Textiles Pvt. Ltd., Kolkata

NC No.16/AM12	F.No.01/81/50/356/AM10/DESII						
Dated 21.07.2011	Ratification	of	input	output	norms	against	advance
	authorisation No. 0210134949 dated 08.12.2009.						

Decision: The Committee considered the case as per agenda alongwith other papers and observed that case is under examination of DC (MSME) and comments are awaited. It was therefore decided to defer the case for relisting on 18.08.2011.

Case No.82	M/s Orient Fashions Exports (India) Pvt. Ltd., New Delhi			
NC No.16/AM12	F.No.01/84/50/373/AM11/DES-V			
Dated 21.07.2011	Request for amendment against advance authorisation No. 0510285449 dated 08.03.2011.			

Decision: The Committee considered the case as per agenda alongwith other papers and decided to call the applicant firm for personal hearing before its meeting to be held on 18.08.2011 alongwith complete details & justification pertaining to their request. It was therefore decided to defer the case for re-listing on 18.08.2011.

Case No.83	M/s JCT Ltd., Phagwara
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NC No.16/AM12	F.No.01/84/	50/2	02/AM ²	11/DES-	V		
Dated 21.07.2011	Re-fixation	of	input	output	norms	against	advance
	authorisation	n No	. 30100)69298 d	lated 03.	09.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant details and perused the revised written comments of DC (MSME) conveyed vide their U.O No. 37 (5)/73/2009-10/Hosy. dated 07.07.2011, wherein Qty. of inputs has been calculated on the basis of Qty. of coated fabric. The Committee accordingly decided to re-fix norms against the advance authorizations issued in this case on basis of recommendations of DC (MSME) as detailed below: -

Export item	Import item	Qty allowed
PU Breathable	Nylon Filament Yarn 70D FDY.	22668 Kgs
Coated Nylon Textile	Binding agent (NW-200).	5752 Kgs.
Fabric70D Nylon	Lubricant (ST-20).	107 Kgs.
Filament/ 24SD FDY.	Antistatic Agent (AS-10).	42 Kgs.
2.00 Lakh meters,	Penetrating agent (DA-50).	30 Kgs.
(Width 148 to 150	Sizing Chemical (Oil-90).	148 Kgs.
Cms. GSM-	PU resin Solution (DACE-1340).	6526 Kgs.
87±10%.)	PU resin Solution (DACE-2111).	6946 Kgs.
	Cross-linking agent (DACE-554).	130 Kgs.
	Cross-linking agent (DACE-575/557).	210 Kgs.
	Catalyst DACE-290/(ADT-290)	200 Kgs.
	Matting Agent (OK-412).	70 Kgs.
	Silicon oil (CT-55L).	140 Kgs.
	Water repellent Solvent. (AG 7105(WR)).	355 Kgs

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.84	M/s PK Overseas, Faridabad
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NC No.16/AM12	F.No.01/84/5	50/3	75/AM1	1/DES-\	/		
Dated 21.07.2011	Ratification	of	input	output	norms	against	advance
	authorisation	n No.	. 05102	85790 da	ated 11.0	03.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the adhoc norms against the Advance authorization issued in this case as detailed below: -

S.	Export Item	Export	Import item	Qty. allowed
No		Qty.		
1	Horse rug (saddlery items) made out of AZO free 100%	3057 Pcs	AZO free 100% polyester T600DX T600D Rib woven	11775 Sq mtrs. (with 2% wastage)
	polyester T600DX T600D Rib woven		fabric/D ,width-58", GSM-285+/-10%	
	fabric/D ,width-58", GSM-285+/-10% and 100% poly lining, GSM-55+/10%, 150 cm.		100% poly lining, GSM-55+/10%, 150 cm.	11550 Sq mtrs. (with 2% wastage)
2	Shaddle pad (saddlery items)	6000 Pcs	100% polyester warp suede 105Dx150D, width-58", GSM-150+/- 10%, 150 cm.	5733 Sq mtrs. (with 5% wastage)

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.85	M/s Raghu Exports (India) Pvt. Ltd., Jalandhar
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NC No.16/AM12	F.No.01/84/162/85/AM12/DES-V
Dated 21.07.2011	Clarification regarding use of the word 'such as' in the SIONs of
	finished leather & articles.

Decision: The Committee considered the case as per agenda alongwith other papers and decided to call the applicant firm for personal hearing before its meeting to be held on 18.08.2011 alongwith complete details & justification pertaining to their request. It was therefore decided to defer the case for re-listing on 18.08.2011.

Case No.86	M/s Superhouse Ltd., Kanpur
NC No.16/AM12	F.No.01/84/50/356/AM11/DES-V
Dated 21.07.2011	Re-fixation of input output norms against advance authorisation No. 0610020957 dated 10.02.2011.

Decision: The Committee considered the case as per agenda alongwith other papers and heard Manager of the firm, who appeared before NC alongwith Sh. Rashid Ali, Assistant Manager in the firm. They explained the case alongwith sample and paper pattern pertaining to this case. The requirement of inputs against the export item for adult and for junior was explained separately in Sq mtrs./Pc. Accordingly, Committee decided to re-fix the adhoc norms fixed earlier as detailed below:-

S.	Export Item	Export	Import item	Qty. allowed
No		Qty.		
1	Horse riding body	24240	90% polyester 10%	1.83 Sq
	protector for Adult -	Kgs	polyurethane woven	mtrs./Pc

	12000 Pcs. Content of (i) 90% polyester 10% polyurethane woven texturised dyed fabric-19990 Sq mtrs. and (ii) Rubber sheet-12218.18 Sq mtrs.		texturised dyed fabric, width 58", GSM-180+/- 10% Rubber sheet, width-105 Cms, length-160 Cms., thickness- 11MM	Sq
2	Horse riding body protector for Junior–19632 Pcs. Content of (i) 90% polyester10% polyurethane woven	Kgs	90% polyester 10% polyurethane woven texturised dyed fabric, width 58", GSM-180+/-10%	Sq
	texturised dyed fabric- 29984.54 Sq mtrs. and (ii) Rubber sheet- 1832.27 Sq mtrs.		Rubber sheet, width-105 Cms, length-160 Cms., thickness- 11MM	Sq

The GSM of fabric used in the export products should conform with the GSM of fabric imported within the variation of +/-10%. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.87	M/s Ashutosh Fiber Pvt. Ltd., Ahmedabad
NC No.16/AM12	F.No.01/84/50/386/AM11/DES-V
Dated 21.07.2011	Ratification of input output norms against advance
	authorisation No. 0810097585 dated 24.03.2011.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the adhoc norms against the Advance authorization issued in this case as detailed below:-

S.	Export Item	Export Qty.	Import item	Qty. allowed
No				
1	46 tex yarn containing imported 26% Mod	18000 Kgs.	Mod Acrylic fibre-1.9 dtex 38 mm pw dyed green	4869 Kgs.
	Acrylic fibre-1.9 dtex 38 mm pw dyed green and 39% Para aramid fibre-1.7 dtex 38 mm & 35% indigenous stainless steel wire.		Para aramid fibre-1.7 dtex 38 mm	7304 Kgs.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.88	M/s Mahameru Fashions Apparels Ltd., Chennai			
NC No.16/AM12	/12 F.No.01/84/50/59/AM11/DES-V			
Dated 21.07.2011	Ratification of input output norms against advance authorisation No. 0410122799 dated 23.03.2011.			

Decision: The Committee considered the case as per agenda alongwith other papers and observed that case is under examination of DC (MSME) and comments are awaited. It was therefore decided to defer the case for re-listing on 18.08.2011.

Case No.89	M/s KBSH Exports House, New Delhi
NC No.16/AM12	F.No.01/84/50/133/AM05/DES-V
Dated 21.07.2011	Re-fixation of input output norms against advance authorisation
	No. 0510128519 dated 10.06.2004.

Decision: The Committee considered the case as per agenda alongwith other papers and observed that case is under examination of DC (MSME) and comments are awaited. It was therefore decided to defer the case for re-listing on 18.08.2011.

Case No.90	M/s Orient Craft Ltd., Gurgoan
NC No.16/AM12	F.No.01/84/162/529/AM11/DES-V
Dated 21.07.2011	Ratification of input output norms against annual advance authorisation No. 0510264383 dated 14.05.2010.

Decision: The Committee considered the case as per agenda alongwith other papers and observed that visit report of NC team is under. It was therefore decided to defer the case for re-listing on 18.08.2011.

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